

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00352/2018

Dated Tuesday the 5th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

P.P.Thai @ Irulayammal,
W/o late A.Paramasivan,
Vadugapatti Village,
Moovaraiventran Post, Srivilliputtur Taluk,
Virudhunagar Dist, Tamil Nadu.Applicant

By Advocate M/s S. Yudhish Padman

Vs

Union of India,
rep FA & CAO (G),
FA & CAO's Office, NA Bldg, Central Railways,
CST Mumbai 400001.Respondent

By Advocate Mr. P. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard both counsels. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“8. To direct the respondent Railways to pass orders on the applicant's representation dated 26th day of December 2017 within a stipulated time and pass such or further other orders as this Hon'ble Tribunal may deem fit and proper under the peculiar facts and circumstances of the case and thus render justice.”

2. It is submitted that the applicant's husband late A. Paramasivan retired from military with pensionary and service benefits and joined respondent Central Railways. He retired from Railways with pensionary benefits. He passed away on 24.12.2004 and the applicant herein is receiving family pension from Railways. The applicant made a representation on 26.12.2017 for enhancement of family pension by counting her husband's previous Military Service which is still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondent is directed to consider the applicant's representation within a stipulated time limit.

4. Mr. P. Srinivasan who appears on behalf of the respondent has no objection for the same.

5. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the competent

authority to consider the applicant's representation dated 26.12.2017 in accordance with law and pass a reasoned and speaking order thereon within a period of 16 weeks from the date of receipt of a certified copy of this order. All issues pertaining to law and delay are kept open.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
05.06.2018

SKSI